

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 87502 of 2013

(Arising out of Order-in-Appeal No. PVR/185-186/NGP/2013 dated
20.03.2013 passed by the Commissioner(Appeals), Customs & Central
Excise, Nagpur)

M/s. Indoworth India Ltd
B-130 MIDC Indl Area
Butibori, Nagpur

.....Appellant

Vs.

Commissioner of Central Excise, Nagpur
GST Bhavan, Civil Lines, Telangkhedi Road
Nagpur

.....Respondent

With

Excise Appeal No. 87503 of 2013

(Arising out of Order-in-Original Appeal No. dated passed by the
Commissioner of Central Excise (Appeals), Mumbai)

Shri S N Maheshwari, Director
M/s. Indoworth India Ltd
B-130 MIDC Indl Area
Butibori, Nagpur

.....Appellant

Vs.

Commissioner of Central Excise, Nagpur
GST Bhavan, Civil Lines, Telangkhedi Road
Nagpur

.....Respondent

APPEARANCE:

None for the appellant
Shri P.K. Acharya, (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/87227-87228/2023

DATE OF HEARING: 11-12-2023
DATE OF DECISION : 11-12-2023

Per: Coram

It is seen from the records that appellants have not been represented on the last several occasions of listing for disposal despite several adjournments having been granted and the latest notice for hearing has been returned undelivered.

2. It would appear that appellants are no longer interested in pursuing the appeals. Accordingly, the appeals are dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)